Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding prohibition of use of potassium bromate in any food article.

Reference is drawn to Notification No. 11/09/Reg/Harmoniztn/2014 dated 5th September, 2016 published in the Gazette of India prescribing revised provisions for use of Food Additives in various food/food categories. This notification had the effect of revising the provisions related to the use of food additives in various foods/categories of food, including the vertical standards of food products. Food business operators were provided a transition period up to 1st July, 2017 to comply with the amended regulations.

2. Meanwhile, based on the representations received from various stakeholders, a direction dated 3rd October, 2017 was issued for enforcement of the amended regulation w.e.f. 1st July, 2017 with the exception of certain food additive provisions that were existent earlier but got deleted subsequently and/or those with different usage levels earlier. The direction also stated that use of potassium bromate as an additive in any food is prohibited. Subsequently another direction dated 28th December, 2017 was issued so as to operationalise additional food additive provisions contained in three new separate amendment regulations.

3. It is to again clarify that use of potassium bromate as an additive in any food is not allowed under any circumstances.

4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16 (5) of Food Safety and Standards Act, 2006.

(Sunil Bakshi)
Advisor (Regulations/Codex)
To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI